

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 555 of 2020

In the matter of:

Anuj Khanna

....Appellant

Vs.

Wishwa Naveen Traders & Anr.

...Respondents

Present

For Appellant

Mr. Jayant Mehta, Mr. Anjuman Tripathy, Ms. Smriti Churiwal & Mr. Aman Verma, Advocates.

For Respondents:

**Mr. Kunal Kher, Advocate for R-1.
Mr. Kunal Kohli, Advocate for R-2.**

ORDER

(Virtual Mode)

21.08.2020: Mr. Kunal Kher the Learned Counsel for Respondent No.-1 prays for time to file 'Reply'/ 'Response' and also to file 'Written Submissions' and accordingly he is permitted to file the same before the office of the Registry, within ten days from today. Further, the Learned Counsel for the Appellant is permitted to file 'Written Submissions' not more than three pages with three days before the next date of Hearing.

Rejoinder, if any, may be filed by the Appellant. The Registry is directed to list the matter on **10th September, 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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